

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION No.40/2025(WZ)**



**Go Green Foundation Trust & Anr.**

... Applicant

v/s

**Union of India & Ors.**

... Respondents

**Affidavit in Reply on behalf of Maharashtra Pollution Control  
Board i.e. Respondent No.4**

I, Pratap Jagtap, Aged -Adult, Occupation-Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Mumbai-I, having Office address at Kalpataru Point, 2<sup>nd</sup> Floor, Sion-Matunga Scheme Road No.8, Near Sion Circle, Sion (East), Mumbai-400 022, do hereby state on solemn affirmation as under :-

1. I say and submit that the present Application has been filed by the Applicant that Respondent No.6- M/s.Hilton Infrastructure (Project Proponent) has raised construction of residential and commercial project "Fuego" at CTS No.207, 1/207 and 208 at 122-138, Tardeo Division, D-Ward, 4042-46 and 4039, Shuklaji Street, Mumbai, in violation of the Environmental Laws.
2. I say and submit that I am filing this Affidavit in Reply in compliance of the Order dated 10/9/2025 passed by this Hon'ble NGT.

3. I say and submit that the Respondent Board has granted Consent to Establish dated 19/8/2014 to Respondent No.6-Project Proponent M/s.Hilton Infrastructure-, for Building and Construction Project at the aforesaid site, for total Plot area 4,245.86 sq.mtrs and total BUA of 34,196.36 sq.mtrs., subject to certain terms and conditions, which is valid upto 18/08/2019, wherein, one of the condition is not to take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification, 2006. Thereafter, Respondent No.6-Project Proponent has not applied for revalidation of Consent Establish. A copy of the Consent to Establish dated 19/08/2014 is enclosed herewith as an **Annexure-I.**
4. I say and submit that the Environment Department, Govt. of Maharashtra has granted Environment Clearance dated 30/3/2015 to Respondent No.6-Project Proponent for their proposed Redevelopment Project "Fuego" at the aforesaid site for total Plot area 4,245.86 sq.mtrs. and total BUA 34,196.36 sq.mtrs. A copy of the Environment Clearance dated 30/3/2015 is enclosed herewith as an **Annexure-II.**
5. I say and submit that the further Environment and Climate Change Department, Government of Maharashtra has granted Revised Environment Clearance dated 22/09/2021 to Respondent No.6-Project Proponent for TPA 4245.86 sq.mtrs. and TBUA 43,225.41 sq.mtrs. for the redevelopment project at

the aforesaid site. A copy of the said Environment Clearance dated 22/09/2021 is enclosed herewith as an **Annexure-III**.

6. I say and submit the Respondent Board has granted Consent to Operate (1<sup>st</sup> Part) dated 27/12/2021 to Respondent No.6-Project Proponent for MHADA Redevelopment Construction Project, for TPA-4245.86 sq.mtrs. and for part completed construction BUA of 7249.69 sq.mtrs. out of Total Construction BUA of 34,196.36 sq.mtrs., subject to comply with the conditions mentioned in the Environment Clearance 30/3/2015, which was valid upto 30/09/2022. Thereafter, Respondent No.6-Project Proponent has not applied for renewal of consent. A copy of the Consent to Operate (1<sup>st</sup> Part) dated 27/12/2021 is enclosed herewith as an **Annexure-IV**.

7. I say and submit that Respondent No.6-Project Proponent has applied for Consent to Establish for Expansion for TPA-4245.86 sq.mtrs. and TBUA 35,975.72 sq.mtrs. , as per revised Environment Clearance dated 22/09/2021. The said application was refused by the Respondent Board vide letter dated 28/3/2023 for not submitting Bank Guarantee, not obtaining revalidation of Consent to Establish from 19/08/2019 onwards and not applied for renewal of consent. A copy of the refusal letter dated 28/3/2023 is enclosed herewith as an **Annexure-V**.

8. I say and submit that in order to verify the present status, the Official of the Respondent Board at Mumbai visited to the aforesaid site on 10/10/2025 and observed that Respondent No.6-Project Proponent has provided STP of 60 CMD with

VASANT B. MORE  
 1, VIVEK SOCIETY, FLOOR NO. 304  
 ABOVE AXIS BANK  
 201 West, Mumbai-400022

MBBR Technology to rehab buildings and OWC for the treatment of organic waste, however, both are not operating during visit, generated sewage connected to MCGM drainage line and wet & dry garbage hand over to MCGM, solar system has not provided, also not provided recreational ground area at the site. During visit, it has been also observed that they have not provided rain water harvesting system, only provided underground tanks for the storage of rain water etc. A copy of the Visit Report dated 10/10/2025 is enclosed herewith as an **Annexure-VI.**

9. I say and submit that on the basis of non-compliances observed during the above visit, the Respondent Board has issued directions to Respondent No.6-Project Proponent vide letter dated 20/10/2025 to stop ongoing construction activities forthwith. A copy of the directions dated 20/10/2025 is enclosed herewith as an **Annexure-VII.**

10.Hence this submission.

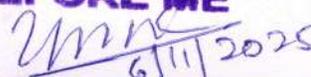
Solemnly affirmed on this 6th day of Nov., 2025 at Mumbai.

For and on behalf of the Maharashtra Pollution Control Board,



( Pratap Jagtap )  
Sub-Regional Officer, Mumbai-I

**BEFORE ME**

  
6/11/2025

**VASANT B. MORE**  
Notary Gr. Mumbai  
7, Vijaya Sadan, Flat No. 304,  
Above Axis Bank,  
Sion West, Mumbai-400022

REGISTER Sr. No. 527/2015



# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 4010437/4020781  
/4037124/4035273  
Fax : 24044532/4024068 /4023516  
Email : enquiry@mpcb.gov.in  
Visit At : <http://mpcb.gov.in>



Kalpataru Point, 3rd & 4th floor, Sion- Matunga  
Scheme Road No. 8, Opp. Cine Planet Cinema, Near  
Sion Circle, Sion (E),  
Mumbai - 400022

Infrastructure /Orange/LSI

Consent order No: Format1.0/BO/RO-HQ/EIC-Mu-5853-14/CE/CC-7664 Date-19/08/2014

To,  
M/s.Hilton Infrastructure  
CTS No.207,1/207 & 208 of Tardeo Div.,  
Ward No.D.4042-46 &4039(D Ward),  
Situated at 122-138,  
Shuklaji Street,Mumbai-400 008.

Subject: Consent to Establish for Building/Construction project Orange category.  
Ref : Minutes of Consent Committee meeting held on 30<sup>th</sup> July 2014.

Your application CE1404000267  
Dated: 20<sup>th</sup> March, 2014.

For: Consent to Establish for Building/Construction project under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a period up to commissioning of the project of 5 years whichever is earlier.
2. The proposed capital investment of the project is Rs. 146.32 Cr. (As per CA Certificate submitted by project proponent)

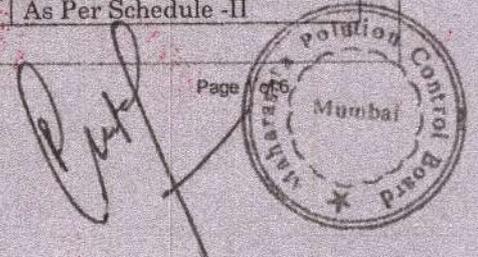
The Consent to Establish is valid for construction of residential project named as M/s.Hilton Infrastructure., CTS No.207,1/207 & 208 of Tardeo Division,Ward No.D.4042-46 &4039(D Ward), Situated at 122-138,Shuklaji Street, Mumbai-400 008 for total plot area of 4,245.86 Sq. Mtrs and total construction built up area 34,196.36 Sq. Mtrs including utilities and services as per Construction commencement certificate issued by local body.

3. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	0.00	NA	
2.	Domestic effluent	121	As per Schedule -I	60% shall be reused & recycled and remaining shall be discharged in municipal sewer

4. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. No	Description of stack/ source	Capacity	Number Of Stack	Standards to be achieved
1	DG Set	400 KVA	1	As Per Schedule -II
2	DG Set	1000 KVA	1	As Per Schedule -II



5. Conditions under Municipal Solid Waste (Management and Handling) Rule, 2000:

Sr. no.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Biodegradable	303 Kg/Day	Will be treated in Organic Waste Converter	Used as Manure
2	STP Sludge	18 Kg/Day	--	Used as Manure
3	Non-Biodegradable	143 Kg/Day	Will be Segregate and Hand over to authorize party.	--

6. Conditions under Hazardous Waste (MH & TM) Rules, 2008 for treatment and Disposal of hazardous waste; NIL.

7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. Applicant shall submit an affidavit in Board's prescribed format regarding the Compliance of conditions stipulated in Environmental Clearance /CRZ clearance and Consent to Establish.
9. The applicant shall not take any effective steps for Implementation of Project before obtaining Environmental Clearance as per EIA Notification, 2006 and amendment thereto.

As per Para 2 of EIA Notification dated 14/9/2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum No. J-1103/41/2006-IA.II(I); Dated-19/8/2010, fencing of the site to protect it from getting encroached & construction of temporary shed(s) for the guard(s) & acquisition of land shall not be treated as effective steps.

For and on behalf of the  
Maharashtra Pollution Control Board



(Rajeev Kumar Mital, IAS)  
Member Secretary

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	Rs. 2,92,740/-	070699	13/3/2014	Union Bank of India

Copy to:

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer MPCB, Mumbai-I.  
-- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

## Schedule-I

Terms & conditions for compliance of Water Pollution Control:

1) A) As per your application, you have proposed to install Sewage Treatment Plant (STP) with the design capacity of 150 CMD.

B) The Applicant shall operate the effluent treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for Ph
01	BOD (3 days 27oC )	100
02	Suspended Solids	100
03	COD	250
04	Residual Chlorine	1ppm

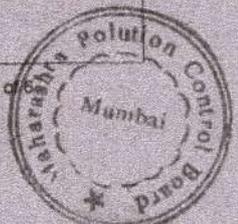
C ) The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, firefighting, on land for gardening etc and remaining shall be discharged in to the municipal sewerage system.

D] Project proponent shall operate STP for five years from the date of obtaining occupation certificate.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) In case, the water consumption of the project is not covered under the water consumption of local body, in that situation, the project proponent shall submit the CESS Returns in the prescribed format given under the provision of Water (Prevention & Control of Pollution) Cess Act, 1977 and Rules made there under for various category of water consumption.

In case the water consumption is duly assessed under the quantity of water consumption of local body, the project proponent shall submit certificate to that effect from the concern local body with the request not to assess CESS on their water consumption, being already assessed on the water consumption of local body.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Domestic purpose	143



*[Handwritten signature]*

Schedule-IITerms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to install the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Sr. No.	Stack Attached To	APC System	Height in Mtrs.	Type Of Fuel	Quantity	UOM	S%	SO <sub>2</sub>
1	DG Set (400 KVA)	Acoustic enclosure	5.5	LDO	66	Ltr/Hr	--	--
2.	DG Set (1000 KVA)	Acoustic enclosure	5.5	LDO	164	Ltr/Hr	--	--

\* Above roof of the building in which it is installed.

2. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

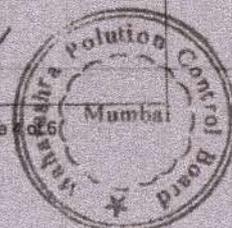
Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup> .
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3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement alteration well before its life come to an end or erection of new pollution control equipment.

The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

4. Conditions during construction phase

A	During construction phase, applicant shall provide temporary sewage disposal and MSW facility for staff and worker quarters.
B	During construction phase, the ambient air and noise quality should be closely monitored to achieve Ambient Air Quality Standards and Noise by the project proponent through MoEF approved laboratory.
C	Noise generating activity shall be carried out during day time only.



**Schedule-III**  
**Details of Bank Guarantees**

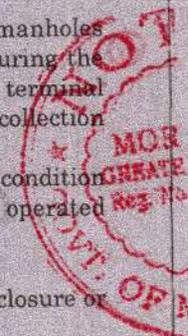
Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	Rs. 5 lakh	15 Days	Towards compliance of consent conditions	Upto Commissioning of the project	Five years
2		Rs. 10 lakh	15 Days	Towards submission of an affidavit within 15 days in the prescribed format towards not taking further effective steps prior to obtaining the EC	Upto Commissioning of the project	Five years
3		Rs. 2 lakh	15 Days	Submission of Board Resolution from company Board, towards starting of construction work without obtaining consent to establish from the MPC Board, thus violated the provisions of Environmental Laws and in future, they will not do such violations.	1 Month	4 month from date of issue of consent



Schedule-IVGeneral Conditions:

The following general conditions shall apply as per the type of the industry.

- 1) The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and environmental protection Act 1986 and Municipal Solid Waste (Management & Handling) Rule 2000 and E-Waste (Management & Handling) Rule 2011.
- 3) Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4) Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5) Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
  - d) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 6) Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Municipal Solid Waste (Management & Handling) Rule 2000 & E-Waste (M & H) Rule 2011.
- 7) Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9) The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 10) The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



Government of Maharashtra

SEAC-2014/CR-11/TC-1  
 Environment department  
 Room No. 217, 2<sup>nd</sup> floor,  
 Mantralaya Annexe,  
 Mumbai- 400 032.  
 Dated: 30<sup>th</sup> March, 2015.

To,  
 M/s. Hilton Infrastructure  
 Rubberwala House, Dr. A. R. Nair Road,  
 Agripada, Mumbai 400 011.



**Subject:** Environment clearance for proposed Redevelopment Project "Fuego" at CTS No. 207,1/207 & 208 of Tardeo Div. Ward No.D-4042-46 & 4039(D Ward),situated at 122-138,Shuklaji Street,M-8 by M/s. Hilton Infrastructure

This has reference to your communication on the above mentioned subject. The proposal was considered as per the EIA Notification - 2006, by the State Level Expert Appraisal Committee-II, Maharashtra in its 23<sup>rd</sup> meeting and recommend the project for prior environmental clearance to SEIAA. Information submitted by you has been considered by State Level Environment Impact Assessment Authority in its 71<sup>st</sup> & 82<sup>nd</sup> meetings.

2. It is noted that the proposal is considered by SEAC-II under screening category 8(a) B2 as per EIA Notification 2006.

**Brief Information of the project submitted by you is as-**

Name of Project	"Proposed Redevelopment Project", at Shuklaji Street, Mumbai.
Name of Proponent	M/s. Hilton Infrastructure Mr. Tabrez Shaikh- Partner.
Consultant	M/s. Ultra-Tech Environmental Consultancy & Laboratory
Type of project: Housing project / Industrial Estate / SRA scheme / MHADA / Township or others	Redevelopment project.
Location of the project	At C.T.S No. 207, 1/207 & 208 of Tardeo Div. Ward No. D-4042-46 & 4039 (D Ward), situated at 122-138, Shuklaji Street, Mumbai-400008.
Whether in Corporation / Municipal / other area	Municipal Corporation of Greater Mumbai (M.C.G.M.)
Applicability of the DCR	33(7)
Note on the initiated work (If applicable)	<ul style="list-style-type: none"> <li>Total constructed work (FSI+ Non FSI): 12,272.39 Sq. mt.</li> <li>Date and area details in the necessary approvals issued by the competent authority (attach scan copies):IOD dated 06.05.2011 and Commencement Certificate dated 26.08.2011 received from M.C.G.M.</li> </ul>

LOI / NOC from MHADA / Other approvals (If applicable)	Date and construction area details mentioned in the approved letter: MHADA NOC dated 20 <sup>th</sup> May 2009
Total Plot Area (sq. m.)	4245.86 Sq. mt.
Deductions	260.42 Sq. mt.
Net Plot area	3985.44 Sq. mt.
Permissible FSI (including TDR etc.)	15936.18 Sq.mt. (including fungible area)
Proposed Built-up Area (FSI & Non-FSI)	•FSI area (sq. m.): 15605.49 (including fungible area) •Non FSI area (sq. m.): 18590.87 •Total BUA area (sq. m.): 34196.36
Ground-coverage Percentage (%) (Note: Percentage of plot not open to sky)	2212.21 (55.50%)
Estimated cost of the project	Rs. 146.32 Crores
No. of building & its configuration(s)	Redevelopment: 1 Building with 2 wings (Wings B & C): • Residential (Wing B): 2 Basements + Ground + 13 Upper Floors • Shops (Wing C): 2 Basements + Ground + 8 Upper Floors  Sale: 1 Building with 2 wings (Wing A1 & A2) : 2 Basements + Lower Ground + Upper Ground + 1 <sup>st</sup> to 4 <sup>th</sup> Parking Floors + 5 <sup>th</sup> to 16 <sup>th</sup> (part) Upper Floors
Number of tenants and shops	Redevelopment: Flats: 61 Nos. Shops: 61 Nos.  Sale: Flats: 128 Nos. Shops: 11 Nos.
Number of expected residents / users	Redevelopment: 488 Nos. Sale: 673 Nos. Total: 1161 Nos.
Tenant density per hector	655/hector
Height of the building(s)	Redevelopment: Wing B: 40.90 mt.(Upto Terrace Level) Wing C: 34.40 mt. (Upto Terrace Level)  Sale (Wing A1 & A2): 55.25 mt. (Upto Terrace Level)
Right of way (Width of the road from the nearest fire station to the proposed building(s))	18.30 mt. wide road

Turning radius for easy access of fire tender movement from all around the building excluding the width for the plantation	Minimum 6.00 mt.
Existing structure(s)	--
Details of the demolition with disposal (If applicable)	Debris and excavated material has been transported and unloaded at construction of retaining wall in connection with the extension of harbour lines between Andheri & Goregaon stations on Western Railway.
Total Water Requirement	<p><b>Dry season:</b></p> <ul style="list-style-type: none"> <li>• Fresh water (CMD): 91 <ul style="list-style-type: none"> <li>▪ Domestic: From M.C.G.M. : 90</li> <li>▪ Swimming pool makeup: From water tanker of potable quality: 1</li> </ul> </li> <li>• Recycled water (CMD): 52 (STP Treated sewage) <ul style="list-style-type: none"> <li>▪ Flushing = 49</li> <li>▪ Gardening = 3</li> </ul> </li> <li>• Total Water Requirement (CMD): 143</li> <li>• Swimming Pool (CMD) : As mentioned above</li> <li>• Fire fighting (Cum):</li> </ul> <p>Redevelopment: 150 (One Time Requirement) Sale: 300 (One Time Requirement)</p> <p><b>Wet Season:</b></p> <ul style="list-style-type: none"> <li>• Fresh water (CMD): 91 <ul style="list-style-type: none"> <li>▪ Domestic: From M.C.G.M. = 47+ From RWH tank = 43</li> <li>▪ Swimming pool makeup: From water tanker of potable quality : 1</li> </ul> </li> <li>• Recycled water (CMD): 49 (STP Treated sewage for flushing)</li> <li>• Total Water Requirement (CMD): 140</li> <li>• Swimming pool make up (CMD): As mentioned above</li> <li>• Fire fighting (CMD):</li> </ul> <p>Redevelopment: 150 (One Time Requirement) Sale: 300 (One Time Requirement)</p>
Rain Water Harvesting (RWH)	<ul style="list-style-type: none"> <li>•Level of the Ground water table: 4.0 to 4.3 mt. below ground level</li> <li>•Size and no of RWH tank(s) and Quantity: Redevelopment: 52 KL Sale: 100 KL</li> <li>•Location of the RWH tank(s): Redevelopment: Underground Sale: 1<sup>st</sup> Basement</li> <li>•Budgetary allocation (Capital cost and O&amp;M cost) Capital cost: Rs.15.20 Lacs O &amp; M cost: Rs. 0.76 Lacs/annum</li> </ul>
UGT tanks	• Location(s) of the UGT tank(s):

	<p>Redevelopment: Underground Sale: 1<sup>st</sup> Basement</p>
Storm water drainage	<p>•Natural water drainage pattern: The storm water collected through the storm water drains of adequate capacity will be discharged into the external drain.</p> <p>•Quantity of storm water: 0.09 m<sup>3</sup>/sec</p> <p>•Size of SWD: One internal discharge point of 500 mm dia. with the slope of 1:200</p>
Sewage and Waste water	<p>•Sewage generation (CMD): Redevelopment: 44 Sale: 77</p> <p>•STP technology: MBBR</p> <p>•Capacity of STP (CMD): Redevelopment: 50 KL Sale: 90 KL</p> <p>•Location of the STP: Redevelopment: Ground floor Sale: Lower Ground floor</p> <p>•DG sets (during emergency): for essential back-up (Total DG capacity of the project including load of STP.) Redevelopment: 1 D.G. of capacity 400 kVA Sale: 1 D.G. of capacity 1000 kVA</p> <p>•Budgetary allocation (Capital cost and O&amp;M cost): Capital cost: Rs.64.50 Lacs O &amp; M cost: Rs.18.67 Lacs/annum</p>
Solid waste Management	<p><b>Waste generation in the Pre Construction and Construction phase:</b></p> <ul style="list-style-type: none"> <li>• Waste generation: Debris and excavated material has been transported and unloaded at construction of retaining wall in connection with the extension of harbour lines between Andheri &amp; Goregaon stations on Western Railway.</li> <li>• Disposal of the construction waste debris: The construction waste shall be partly reused within plot and partly shall be disposed to Authorized landfill site.</li> </ul> <p><b>Waste generation in the operation Phase:</b></p> <ul style="list-style-type: none"> <li>• Dry waste (Kg/day): 143</li> <li>• Wet waste (Kg/day): 303</li> <li>• STP Sludge (Dry sludge) (Kg/day):18</li> </ul> <p><b>Mode of Disposal of waste:</b></p> <ul style="list-style-type: none"> <li>• Dry waste: Non recyclable: To M.C.G.M. Recyclable: To recyclers</li> <li>• Wet waste: Organic Waste Converter (OWC)</li> <li>• STP Sludge (Dry sludge): As manure</li> </ul>



	<ul style="list-style-type: none"> <li>Area requirement:</li> <li>1. Location(s) and total area provided for the storage and treatment of the solid waste</li> </ul> <p>Location:          Redevelopment: 1<sup>st</sup> Basement Level          Sale: 2<sup>nd</sup> Basement Level</p> <p>Area:          Redevelopment: 42 Sq. mt.          Sale: 66 Sq. mt.</p> <ul style="list-style-type: none"> <li>Budgetary allocation (Capital cost and O&amp;M cost)</li> </ul> <p>Capital cost: Rs. 18.00 lacs (Cost for treatment of biodegradable garbage in Organic Waste Converter (OWC))          O &amp; M cost: Rs. 2.72 lacs/annum (Cost for treatment of biodegradable garbage in Organic Waste Converter (OWC))</p>																																																									
<p>Green Belt Development</p>	<p>Total RG area:</p> <ol style="list-style-type: none"> <li>RG area other than green belt (Please specify for playground, etc.): Not applicable</li> <li>RG area under green belt:             <ul style="list-style-type: none"> <li>RG on the ground: 318.96 Sq. mt.</li> <li>RG on the podium: Nil</li> <li>Green area on upper floor: 106.25 Sq. mt.</li> </ul> </li> <li>Plantation:             <ul style="list-style-type: none"> <li>Number and list of trees species to be planted in the ground RG: 29 nos.</li> </ul> <table border="1" data-bbox="638 996 1228 1512"> <thead> <tr> <th>Sr. No.</th> <th>Common Name</th> <th>Botanical Name</th> </tr> </thead> <tbody> <tr><td>1</td><td>Bahava</td><td><i>Cassia fistula</i></td></tr> <tr><td>2</td><td>Parijatak</td><td><i>Nyctanthes arbor-tristis</i></td></tr> <tr><td>3</td><td>Kunti</td><td><i>Murraya paniculata</i></td></tr> <tr><td>4</td><td>Shirish</td><td><i>Albizia lebbek</i></td></tr> <tr><td>5</td><td>Neem</td><td><i>Azadiracta Indica</i></td></tr> <tr><td>6</td><td>Maharukh</td><td><i>Ailanthus excelsa</i></td></tr> <tr><td>7</td><td>Nandruk</td><td><i>Ficus retusa</i></td></tr> <tr><td>8</td><td>Tamhan</td><td><i>Lagerstromia speciosa</i></td></tr> <tr><td>9</td><td>Karanj</td><td><i>Pongamia pinnata</i></td></tr> <tr><td>10</td><td>Sita Ashok</td><td><i>Polyalthia longifolia</i></td></tr> <tr><td>11</td><td>Shirish</td><td><i>Albizia lebbek</i></td></tr> <tr><td>12</td><td>Kadamb</td><td><i>Anthocephallus cadamba</i></td></tr> <tr><td>13</td><td>Son chafa</td><td><i>Michelia champaca</i></td></tr> </tbody> </table> <ul style="list-style-type: none"> <li>Number and list of shrubs and bushes species to be planted in the podium RG:</li> </ul> <p>List of shrubs to be planted on upper floors</p> <table border="1" data-bbox="622 1624 1173 1803"> <thead> <tr> <th>Sr. No.</th> <th>Common Name</th> <th>Botanical Name</th> </tr> </thead> <tbody> <tr><td>1</td><td>White Plumbago</td><td><i>Plumbago zeylanica</i></td></tr> <tr><td>2</td><td>Tarwad</td><td><i>Cassica auriculata</i></td></tr> <tr><td>3</td><td>Nirgudi</td><td><i>Vitex negundo</i></td></tr> <tr><td>4</td><td>Takala</td><td><i>Cassica tora</i></td></tr> </tbody> </table> </li> </ol>	Sr. No.	Common Name	Botanical Name	1	Bahava	<i>Cassia fistula</i>	2	Parijatak	<i>Nyctanthes arbor-tristis</i>	3	Kunti	<i>Murraya paniculata</i>	4	Shirish	<i>Albizia lebbek</i>	5	Neem	<i>Azadiracta Indica</i>	6	Maharukh	<i>Ailanthus excelsa</i>	7	Nandruk	<i>Ficus retusa</i>	8	Tamhan	<i>Lagerstromia speciosa</i>	9	Karanj	<i>Pongamia pinnata</i>	10	Sita Ashok	<i>Polyalthia longifolia</i>	11	Shirish	<i>Albizia lebbek</i>	12	Kadamb	<i>Anthocephallus cadamba</i>	13	Son chafa	<i>Michelia champaca</i>	Sr. No.	Common Name	Botanical Name	1	White Plumbago	<i>Plumbago zeylanica</i>	2	Tarwad	<i>Cassica auriculata</i>	3	Nirgudi	<i>Vitex negundo</i>	4	Takala	<i>Cassica tora</i>
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Energy	<ul style="list-style-type: none"> <li>Power supply:</li> <li>Maximum demand: 1766 KW</li> <li>Connected load: 3790 KW</li> <li>Source: Local Authority</li> </ul> <p><b>Energy saving by non-conventional method:</b> Provision of solar water heating system Use of solar lighting for common area and staircase lighting Use of solar energy for external lighting CFL / T5 Lamps &amp; Electronic Ballast for common area lighting LED lights for Lift lobby and staircase Variable frequency devices (VFD) for lifts and pumps</p> <ul style="list-style-type: none"> <li>Detail calculations &amp; % of saving: 19 %</li> <li>Compliance of the ECBC guidelines: (Yes / No) (If yes Then submit compliance in tabular form): Yes.</li> <li>Budgetary allocation (Capital cost and O&amp;M cost)</li> <li>Capital cost: Rs. 56.60 lacs (Solar system)</li> <li>O &amp; M cost: Rs. 2.84 lacs/annum (Solar system)</li> </ul> <p><b>DG Set:</b></p> <ul style="list-style-type: none"> <li>Number and capacity of the DG sets to be used: For essential backup For Redevelopment: 1 D.G. of capacity 400 kVA For Sale: 1 D.G. of capacity 1000 kVA</li> <li>Type of fuel used: Diesel</li> </ul>																
Environmental Management plan Budgetary Allocation	<p><b>Construction phase (with Break-up):</b></p> <ul style="list-style-type: none"> <li>Capital cost</li> <li>O &amp; M cost (Please ensure manpower and other details)</li> </ul> <p>Total cost incurred for EMP</p> <table border="1"> <thead> <tr> <th>Sr. No.</th> <th>Component</th> <th>Description</th> <th>Total Cost (Rs. In Lacs)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Air Environment</td> <td>Water for Dust Suppression</td> <td>12.96</td> </tr> <tr> <td rowspan="3">2</td> <td rowspan="3">Health &amp; Hygiene Environment</td> <td>Site Sanitation</td> <td>5.00</td> </tr> <tr> <td>Disinfection at site</td> <td>3.60</td> </tr> <tr> <td>Health Check up of workers</td> <td>27.00</td> </tr> </tbody> </table>	Sr. No.	Component	Description	Total Cost (Rs. In Lacs)	1	Air Environment	Water for Dust Suppression	12.96	2	Health & Hygiene Environment	Site Sanitation	5.00	Disinfection at site	3.60	Health Check up of workers	27.00
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3	Environment management	Environmental Monitoring	0.90
4	Total Cost		49.46

## Operation Phase (with Break-up)-

- Capital cost
- O&M cost (Please ensure manpower and other details)



Sr. No	Component	Description	Capital cost Rs. In lacs.	Operational and Maintenance cost (Rs. in lacs/yr)	
1	Water Environment	Waste water treatment	STP cost of (2STPs of capacity 90 KL and 50 KL)	64.50	18.67
		Water Conservation (Rain Water Harvesting)	Rain Water Harvesting (2 RWH tanks of total capacity 152 KL)	15.20	0.76
2	Land Environment (Solid Waste Management)	Cost for Treatment of biodegradable garbage in OWC	18.00	2.72	
Sr. No	Component	Description	Capital cost Rs. In lacs.	Operational and Maintenance cost (Rs. in lacs/yr)	
3	Air Environment	Gardening	2.34	0.37	
4	Energy Conservation	Solar panels for common area lighting	12.00	0.80	
		Solar water heating system	24.50	0.70	
		Solar panels for external lighting	20.10	1.34	

	5	Environment Monitoring		MOEF approved agency for Monitoring Hence no set up cost is involved	18.89
	6	Other maintenance cost	Other maintenance cost (FOR SWM, Water tanks, DG etc.)		3.13
	Total Cost				156.64 47.38
	<p>• Quantum and generation of Corpus fund and Commitment: Project proponent shall operate and maintain EMF for 3 years after giving possession and shall also generate corpus fund during 3 years for O &amp; M of Rs.142.14 lacs (i.e. 47.38 lacs x 3 years).</p> <p>• Responsibility for further O &amp;M: Corpus fund shall be handed over to the society. While handing over Environmental Management Facilities M.O.U. shall be made with society to accept responsibility of further O &amp; M of EMF.</p>				
Traffic Management	<p>Nos. of the junction to the main road &amp; design of confluence: One entry &amp; one exit</p> <p>Parking details: Number and area of basement: 2 Basements Total Parking area: 6590.50 Sq.mt. Area per car: 30 Sq. mt./Car •4-Wheeler: 223 Nos. • Width of all Internal roads (m): Minimum 6.00 mt.</p>				

3. The proposal has been considered by SEIAA in its 71<sup>st</sup> & 82<sup>nd</sup> meetings & decided to accord environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implementation of the following terms and conditions :

**General Conditions for Pre- construction phase:-**

- (i) This environmental clearance is issued subject to utilization of excess treated water
- (ii) This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any. Judgments/orders issued by Hon'ble High Court, Hon'ble NGT, Hon'ble Supreme Court regarding DCR provisions, environmental issues applicable in this matter should be verified. PP should submit exactly the same plans appraised by concern SEAC and SEIAA. If any discrepancy found in the plans submitted or details provided in the above para may be reported to environment department. This environmental clearance issued with respect to the environmental consideration and it

does not mean that State Level Impact Assessment Authority (SEIAA) approved the proposed land use.

- (iii) Occupation certificate shall be issued to the project only after ensuring availability of drinking water and connectivity of the sewer line to the project site.
- (iv) STP capacity shall be increased appropriately considering waste water generation.
- (v) This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
- (vi) PP has to abide by the conditions stipulated by SEAC & SEIAA.
- (vii) The height, Construction built up area of proposed construction shall be in accordance with the existing FSI/FAR norms of the urban local body & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
- (viii) "Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
- (ix) All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.

#### General Conditions for Construction Phase-

- (i) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche and First Aid Room etc.
- (ii) Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- (iii) The solid waste generated should be properly collected and segregated. dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- (iv) Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (v) Arrangement shall be made that waste water and storm water do not get mixed.
- (vi) All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- (vii) Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
- (viii) Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- (ix) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.

- (x) Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate watercourses and the dumpsites for such material must be secured so that they should not leach into the ground water.
- (xi) Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- (xii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- (xiii) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from concern authority shall be taken.
- (xiv) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xv) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- (xvi) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September 1999 and amended as on 27th August, 2003. (The above condition is applicable only if the project site is located within the 100Km of Thermal Power Stations).
- (xvii) Ready mixed concrete must be used in building construction.
- (xviii) The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
- (xix) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xx) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxi) The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- (xxii) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treated effluent emanating from STP shall be recycled/refused to the maximum extent possible. Discharge of this unused treated effluent, if any should be discharge in the sewer line. Treatment of 100% gray water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP.
- (xxiii) Permission to draw ground water and construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxiv) Separation of gray and black water should be done by the use of dual plumbing line for separation of gray and black water.
- (xxv) Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.



- (xxvi) Use of glass may be reduced up to 40% to reduce the electricity consumption and load on air conditioning. If necessary, use high quality double glass with special reflective coating in windows.
- (xxvii) Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- (xxviii) Energy conservation measures like installation of CFLs /TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible like installing solar street lights, common solar water heaters system. Project proponent should install, after checking feasibility, solar plus hybrid non conventional energy source as source of energy.
- (xxix) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- (xxx) Noise should be controlled to ensure that it does not exceed the prescribed standards. During nighttime the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- (xxxi) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- (xxxii) Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code, which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air-conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- (xxxiii) The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
- (xxxiv) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxxv) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
- (xxxvi) Six monthly monitoring reports should be submitted to the Regional office MoEF, Bhopal with copy to this department and MPCB.

#### General Conditions for Post- construction/operation phase-

- (i) Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line. No physical occupation or allotment will be given unless all above said environmental infrastructure is installed

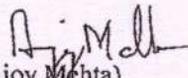


and made functional including water requirement in Para 2. Prior certification from appropriate authority shall be obtained.

- (ii) Wet garbage should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. Local authority should ensure this.
- (iii) Local body should ensure that no occupation certification is issued prior to operation of STP/MSW site etc. with due permission of MPCB.
- (iv) A complete set of all the documents submitted to Department should be forwarded to the Local authority and MPCB.
- (v) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Department.
- (vi) A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- (vii) Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes and year-wise expenditure should reported to the MPCB & this department.
- (viii) The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://ec.maharashtra.gov.in>.
- (ix) Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1<sup>st</sup> June & 1<sup>st</sup> December of each calendar year.
- (x) A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.



- (xiii) The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. In case of submission of false document and non compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environmental Clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  6. The Environment department reserves the right to add any stringent condition or to revoke the clearance if conditions stipulated are not implemented to the satisfaction of the department or for that matter, for any other administrative reason.
  7. **Validity of Environment Clearance:** The environmental clearance accorded shall be valid for a period of 5 years.
  8. In case of any deviation or alteration in the project proposed from those submitted to this department for clearance, a fresh reference should be made to the department to assess the adequacy of the condition(s) imposed and to incorporate additional environmental protection measures required, if any.
  9. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution ) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling ) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its amendments.
  10. Any appeal against this environmental clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-, Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
 (Ajoy Mehta)  
 Principal Secretary,  
 Environment department &  
 MS, SEIAA

**Copy to:**

1. Shri. R. C. Joshi, IAS (Retd.), Chairman, SEIAA, Flat No. 26, Belvedere, Bhulabhai desai road, Breach candy, Mumbai- 400026.



2. Shri. Ravi Bhushan Budhiraja, Chairman, SEAC-II, 5-South, Dilwara Apartment, Cooperage, M.K.Road, Mumbai 400021.
3. Additional Secretary, MOEF, 'MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
4. Member Secretary, Maharashtra Pollution Control Board, with request to display a copy of the clearance.
5. The CCF, Regional Office, Ministry of Environment and Forest (Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No- 3, E-5, Ravi-Shankar Nagar, Bhopal- 462 016). (MP).
6. Regional Office, MPCB, Mumbai.
7. Collector, Mumbai.
8. Commissioner, Municipal Corporation Greater Mumbai (MCGM).
9. CEO, MHADA, Bandra (E), Mumbai
10. IA- Division, Monitoring Cell, MoEF & CC, Indira Paryavaran Bhavan, Jorbagh Road, Aliganj, New Delhi-110003.
11. Select file (TC-3)

(EC uploaded on 30/3/2015 )



## STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

No. SIA/MH/NCP/58079/2020  
 Environment & Climate  
 Change Department  
 Room No. 217, 2<sup>nd</sup> Floor,  
 Mantralaya, Mumbai- 400032.  
 Date: 22/09/2021

To  
 M/s. HILTON INFRASTRUCTURE,  
 Tardeo Division, D Ward, Shuklaji Street,  
 Mumbai.

Subject : Environment Clearance for Redevelopment Project along with sale component at Tardeo Division, D Ward, Shuklaji Street, Mumbai by M/s. HILTON INFRASTRUCTURE

Reference : Application no. SIA/MH/NCP/58079/2020

This has reference to your communication on the above mentioned subject. The proposal was considered by the SEAC-2 in its 151<sup>st</sup> meeting under screening category 8 (a) B2 as per EIA Notification, 2006 and recommend to SEIAA. Proposal then considered in 229<sup>th</sup> Part C meeting of State Level Environment Impact Assessment Authority (SEIAA).

2. Brief Information of the project submitted by you is as below:-

1.	Plot Area (sq.mt.)	4245.86 Sq.mt.
2.	FSI Area (sq.mt.)	22195.05 Sq.mt.
3.	Non FSI Area (sq.mt.)	21030.36 Sq.mt.
4.	Proposed built-up area (FSI + Non FSI) (sq.mt.)	43225.41 Sq.mt.
5.	Building Configuration	<b>Project Proposal</b> <b>Redevelopment Building- One building with two wings (Wing B &amp; C):</b> <b>Wing B: 2 Basements + Ground + 13 Floors</b> <b>Wing C: 2 Basements +Ground + 9 Floors</b>
		<b>Flats/Shops</b> Flats: 65 Nos. Shops: 65 Nos.
6.	No. of Tenements & Shops	<b>Sale building- One Building with two wings (Wing A1 &amp; A2):</b> 2 Basements + Ground + 1 <sup>st</sup> Floor + 2 <sup>nd</sup> to
		Flats: 244 Nos. Shops: 15 Nos.



		5 <sup>th</sup> Podium + 6 <sup>th</sup> to 22 <sup>nd</sup> Floor	
7.	Total Population	1740 numbers of person including floating population	
8.	Total Water Requirements (CMD)	206 CMD	
9.	Sewage generation (CMD)	178 CMD	
10.	STP capacity and Technology	2 STPs of capacity 50KL and 160 KL Technology: MBBR (Moving Bed Bio Reactor)	
11.	STP location	Redevelopment: Under ground Sale : 1 <sup>st</sup> floor	
12.	Total Solid Waste Quantities	Non-biodegradable waste: 397 Kg/day Biodegradable waste: 265 Kg/day <b>Total: 662 Kg/day</b>	
13.	R.G. Area in sq.m.	RG required: 391.54 Sq. mt. RG provided on Ground: <b>391.72 Sq.mt.</b> RG provided on Podium: Nil <b>Total RG Provided : 391.72 Sq.mt.</b>	
14.	Power requirement	During Operation Phase: Details: Connected load (KW): 5984 KW Maximum demand (KW): 2922 KW	
15.	Energy Efficiency	Total Energy Saving: 21% Energy saving with the help of Solar: 5 %	
16.	DG set capacity	2 DG sets of 320 kVA & 750 kVA capacity	
17.	Parking 4W & 2W	<b>4 Wheelers:</b> MCGM Public Parking: 112 nos. Captive Parking: 199 nos.  <b>2 Wheelers:</b> MCGM Public Parking: 220 nos. Captive Parking: 58 nos.	
18.	Rain water harvesting scheme	Provision of 2 Rain water harvesting tanks of total capacity 110 KL	
19.	Project Cost in (Cr.)	Rs. 272.19 Crores	
20.	EMP Cost	<b>Construction Phase:</b> Rs. 35.90 Lacs <b>Operation Phase:</b> Capital cost: Rs. 153.25 Lacs Operational and Maintenance cost: Rs. 31.37 Lacs/annum	
21.	CER Details with justification if any....	--	



Major particulars of project are as mentioned below:

#	Description	EC received dt. 30.03.2015	Expansion in EC	Remarks
1	Total Plot Area (sq.mt)	4,245.86	4,245.86	No change
2	Ground Coverage Area (sq.mt.)	2,212.21	2,212.21	No change
3	Permissible Built – up area Including Fungible Area (sq.mt)	15,936.18	22,326.84	Increased by 6390.66 sq.mt. due to provision of PPL parking as per LOI received from MCGM dt. 27.03.2019 & increase in Fungible area as per revised DCPR 2034
4	Proposed Built-up Area as per FSI Including Fungible Area (sq.mt)	15,605.49	22,195.05	Proposed increase by 6589.56 sq.mt. as per increase in permissible built-up area
5	Built up Area as per Non FSI (sq.mt)	18,590.87	21,030.36	Proposed increase by 2439.49 sq.mt.
6	Total Construction Built up Area (sq.mt)	34,196.36	43,225.41	Proposed increase by 9029.05 sq.mt.
7	Parking requirement (Nos.)	4 Wheelers: Captive Parking: 178	4 Wheelers: MCGM Public Parking: 112 Captive Parking: 175	Provision of Public Parking as per LOI dt 27.03.2019 received from MCGM Captive parking: Proposed decrease by 3 nos. as per DCPR 2034
8	Parking Spaces Provision (Nos.)	4 Wheelers: Captive Parking: 223	4 Wheelers: MCGM Public Parking: 112 Captive Parking: 199	Provision of 112 nos. of Public Parking as per LOI dt. 27.03.2019 Captive Parking: Proposed as per requirement
		2 Wheelers: Nil	2 Wheelers: MCGM Public Parking: 220 Captive Parking: 58	Proposed 220 nos. of 2W for public parking and 58 nos. of 2W for Captive parking

The comparative chart showing amendment in configuration of buildings is as below.

EC received dt. 30.03.2015	Expansion in EC	Remarks
<b>Redevelopment Building:</b> <b>One building with two wings (Wing B &amp; C):</b> <b>Residential (Wing B):</b> 2 Basements + Ground + 13 Upper Floors <b>Shops (Wing C):</b> 2 Basements + Ground + 8 Upper Floors	<b>Redevelopment Building:</b> <b>One building with two wings (Wing B &amp; C)</b> <b>Wing B :</b> 2 Basements + Ground + 13 Upper Floors <b>Wing C:</b> 2 Basements +Ground +	<ul style="list-style-type: none"> <li>No change in number of floors of Wing B</li> <li>Proposed increase by 1 floor in Wing C</li> <li>Proposed increase by 4 nos. of flats</li> <li>Proposed increase by 4 nos. of shops</li> </ul>

<b>Flats: 61 Nos.</b> <b>Shops: 61 Nos.</b>	<b>9 Upper Floors</b> <b>Flats: 65 Nos.</b> <b>Shops: 65 Nos.</b>	<ul style="list-style-type: none"> <li>• Construction of Wing B : Completed up To 13th floor</li> <li>• Construction of Wing C: Completed and occupied up 8th floor</li> </ul>
<b>Sale Building :</b> <b>One Building with two wings (Wing A1 &amp; A2):</b> 2 Basements + Lower Ground + Upper Ground + 1 <sup>st</sup> to 4 <sup>th</sup> Parking Floors + 5 <sup>th</sup> to 16 <sup>th</sup> (part) Upper Floors <b>Flats: 128 Nos.</b> <b>Shops: 11 Nos.</b>	<b>Sale Building :</b> <b>One Building with two wings (Wing A1 &amp; A2):</b> 2 Basements + Ground + 1 <sup>st</sup> upper floor + 2 <sup>nd</sup> to 5 <sup>th</sup> Podium + 6 <sup>th</sup> to 22 <sup>nd</sup> upper floor <b>Flats: 244 Nos.</b> <b>Shops: 15 Nos.</b>	<ul style="list-style-type: none"> <li>• Change in nomenclature of LG and UG as Ground &amp; 1st floor</li> <li>• 1st to 4th parking floor renamed as 2nd to 5th podium</li> <li>• Proposed increase by 5 nos. of floors.</li> <li>• Proposed increase by 116 nos. of flats</li> <li>• Proposed increase by 4 nos. of shops</li> <li>• Construction of Wing-A1 &amp; A2: Completed up to 8th Upper Floors (habitable)</li> </ul>

3. The proposal has been considered by SEIAA in its 229<sup>th</sup> Part c meeting. SEIAA noted that, PP obtained earlier EC dated 30.03.2015 for the plot area of 4,245.86.00 Sq. Mtrs., FSI area of 15,605.49 Sq. Mtrs. and Total construction area of 34,196.36 Sq. Mtrs. Due to increase in built-up area as per DCPR, 2034, PP proposes amendment in earlier EC. Now, Proposed total BUA is 43225.41 Sq.mt. SEIAA decided to accord Environment Clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to implantation of following terms and conditions-

**Specific Conditions:**

**A. SEAC Conditions-**

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions thereunder as per the circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
2. PP to obtain & submit following NOCs as per latest amended plan:
  - a) Water Supply, b) Sewer Connection, c) Solid Waste Management, d) CFO NOC
3. PP to provide air ozonator for STP of sale building to avoid odour to residents as STP is proposed on first floor of building. PP to ensure that nitrogen and phosphate parameters of treated waste water from STP are as per NGT norms.
4. PP to submit drawings of internal storm water drain and sewer line up to final disposal point along with invert level.
5. PP to reduce discharge of excess treated water below 35%.
6. PP to submit final approval received for concession of RG area from MCGM.
7. PP to provide annual maintenance of STP for 10 years or till formation of society, whichever is later & same should be included in EMP.



8. PP to provide minimum 25 % four-wheeler and two-wheeler Parking's should be equipped with electric Charging facilities.

**B. SEIAA Conditions-**

1. PP to provide grass pavers of suitable types & strength to increase the water permeable mother earth area up to 1/3rd of plot area as well as allow effective fire tender movement.
2. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
3. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.
4. SEIAA after deliberation decided to grant EC for – FSI- 22,195.05 m<sup>2</sup>, Non-FSI- 21,030.36 m<sup>2</sup>, Total BUA- 43,225.41 m<sup>2</sup>. (Plan approval - Received concession approval from M.C.G.M on 16.10.2020)

**General Conditions:**

**a) Construction Phase :-**

- I. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. Disposal of muck, Construction spoils, including bituminous material during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in the approved sites with the approval of competent authority.
- III. Any hazardous waste generated during construction phase should be disposed of as per applicable rules and norms with necessary approvals of the Maharashtra Pollution Control Board.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. Arrangement shall be made that waste water and storm water do not get mixed.
- VI. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices.
- VII. The ground water level and its quality should be monitored regularly in consultation with Ground Water Authority.
- VIII. Permission to draw ground water for construction of basement if any shall be obtained from the competent Authority prior to construction/operation of the project.
- IX. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- X. The Energy Conservation Building code shall be strictly adhered to.
- XI. All the topsoil excavated during construction activities should be stored for use in horticulture / landscape development within the project site.
- XII. Additional soil for levelling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and

improved.

- XIII. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- XIV. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XV. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
- XVI. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
- XVII. Vehicles hired for transportation of Raw material shall strictly comply the emission norms prescribed by Ministry of Road Transport & Highways Department. The vehicle shall be adequately covered to avoid spillage/leakages.
- XVIII. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/MPCB.
- XIX. Diesel power generating sets proposed as source of backup power for elevators and common area illumination during construction phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel is preferred. The location of the DG sets may be decided with in consultation with Maharashtra Pollution Control Board.
- XX. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings by a separate environment cell /designated person.

#### B) Operation phase:-

- I. a) The solid waste generated should be properly collected and segregated. b) Wet waste should be treated by Organic Waste Converter and treated waste (manure) should be utilized in the existing premises for gardening. And, no wet garbage will be disposed outside the premises. c) Dry/inert solid waste should be disposed of to the approved sites for land filling after recovering recyclable material.
- II. E-waste shall be disposed through Authorized vendor as per E-waste (Management and Handling) Rules, 2016.
- III. a) The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the MPCB and Environment department before the project is commissioned for operation. Treated effluent emanating from STP shall be recycled/ reused to the maximum extent possible. Treatment of 100% grey water by decentralized treatment should be done. Necessary measures should be made to mitigate the odour problem from STP. b) PP to



give 100 % treatment to sewage /Liquid waste and explore the possibility to recycle at least 50 % of water, Local authority should ensure this.

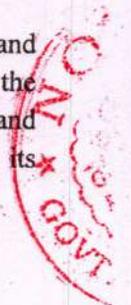
- IV. Project proponent shall ensure completion of STP, MSW disposal facility, green belt development prior to occupation of the buildings. As agreed during the SEIAA meeting, PP to explore possibility of utilizing excess treated water in the adjacent area for gardening before discharging it into sewer line No physical occupation or allotment will be given unless all above said environmental infrastructure is installed and made functional including water requirement.
- V. The Occupancy Certificate shall be issued by the Local Planning Authority to the project only after ensuring sustained availability of drinking water, connectivity of sewer line to the project site and proper disposal of treated water as per environmental norms.
- VI. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- VII. PP to provide adequate electric charging points for electric vehicles (EVs).
- VIII. Green Belt Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
- IX. A separate environment management cell with qualified staff shall be set up for implementation of the stipulated environmental safeguards.
- X. Separate funds shall be allocated for implementation of environmental protection measures/EMP along with item-wise breaks-up. These cost shall be included as part of the project cost. The funds earmarked for the environment protection measures shall not be diverted for other purposes.
- XI. The project management shall advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the Marathi language of the local concerned within seven days of issue of this letter, informing that the project has been accorded environmental clearance and copies of clearance letter are available with the Maharashtra Pollution Control Board and may also be seen at Website at <http://parivesh.nic.in>
- XII. Project management should submit half yearly compliance reports in respect of the stipulated prior environment clearance terms and conditions in hard & soft copies to the MPCB & this department, on 1st June & 1st December of each calendar year.
- XIII. A copy of the clearance letter shall be sent by proponent to the concerned Municipal Corporation and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
- XIV. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sector parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

**C) General EC Conditions:-**

- I. PP has to strictly abide by the conditions stipulated by SEAC& SEIAA.

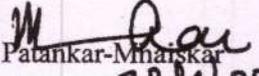


- II. If applicable Consent for Establishment" shall be obtained from Maharashtra Pollution Control Board under Air and Water Act and a copy shall be submitted to the Environment department before start of any construction work at the site.
  - III. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.
  - IV. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
  - V. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - VI. No further Expansion or modifications, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the SEIAA. In case of deviations or alterations in the project proposal from those submitted to SEIAA for clearance, a fresh reference shall be made to the SEIAA as applicable to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
  - VII. This environmental clearance is issued subject to obtaining NOC from Forestry & Wild life angle including clearance from the standing committee of the National Board for Wild life as if applicable & this environment clearance does not necessarily implies that Forestry & Wild life clearance granted to the project which will be considered separately on merit.
4. The environmental clearance is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this clearance does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.
  5. This Environment Clearance is issued purely from an environment point of view without prejudice to any court cases and all other applicable permissions/ NOCs shall be obtained before starting proposed work at site.
  6. In case of submission of false document and non-compliance of stipulated conditions, Authority/ Environment Department will revoke or suspend the Environment clearance without any intimation and initiate appropriate legal action under Environmental Protection Act, 1986.
  7. Validity of Environment Clearance: The environmental clearance accorded shall be valid as per EIA Notification, 2006, amended time to time.
  8. The above stipulations would be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and rules there under, Hazardous Wastes (Management and Handling) Rules, 1989 and its amendments, the public Liability Insurance Act, 1991 and its



amendments.

9. Any appeal against this Environment clearance shall lie with the National Green Tribunal (Western Zone Bench, Pune), New Administrative Building, 1<sup>st</sup> Floor, D-Wing, Opposite Council Hall, Pune, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
Manisha Patankar-Mhaiskar  
(Member Secretary, SEIAA) 22/11/2024

Copy to:

1. Chairman, SEIAA, Mumbai.
2. Secretary, MoEF & CC, IA- Division MOEF & CC
3. Member Secretary, Maharashtra Pollution Control Board, Mumbai.
4. Regional Office MoEF & CC, Nagpur
5. District Collector, Mumbai City.
6. Commissioner, Municipal Corporation of Greater Mumbai
7. Regional Officer, Maharashtra Pollution Control Board, Mumbai.



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Minister of ...

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- 5. ...
- 6. ...
- 7. ...



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/ORANGE/L.S.I

No:- Format1.0/CC/UAN No.0000099386/CO 2112001538

Date: 27/12/21

To,  
 M/S. HILTON INFRASTRUCTURE  
 CTS NO.207,1/207,& 208, Tardeo Division,  
 Ward No. D, 4042 - 46, & 4039, Situated at  
 122-138,  
 Shuklaji Street, Mumbai



Your Service is Our Duty

**Sub: Consent to Operate(1st part) for MHADA redevelopment construction project in Red Category**

- Ref:**
1. consent to establish granted vide No Format 1.0/BO/RO-HQ/EIC-MU-5853-4/CE/CC-7664 dtd 19.08.2014
  2. Minutes of 7th Consent Committee Meeting held on 03.09.2021 & 09.09.2021

Your application NO. MPCB-CONSENT-0000099386

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **The consent is granted for period upto 30.09.2022**
2. **The capital investment of the project is Rs.59.5673 (Total CI of Project is 146.32 Cr) Cr. (As per undertaking submitted by pp).**
3. **The Consent to Operate is valid for MHADA redevelopment construction named as M/S. HILTON INFRASTRUCTURE, CTS NO.207 ,1/207,& 208 , Tardeo Division, Wardd No. D, 4042 - 46, & 4039, Situated at 122-138, Shuklaji Street -Mumbai on Total Plot Area of 4245.86 SqMtrs for part completed construction BUA of 7249.69 SqMtrs out of Total Construction BUA of 34196.36 SqMtrs as per EC granted dated 30.03.2015 including utilities and services**
4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to Disposal
1.	Trade effluent	Nil	NA

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 /1984  
 HARASHTRA

Sr No	Description	Permitted	Standards to	Disposal
2.	Domestic effluent	55	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA	NA	0	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	DRY GARBAGE	99 Kg/Day	SEGREGATION	MCGM /SALE
2	WET GARBAGE	66 Kg/Day	OWC and composting	As Manure
3	STP SLUDGE	6 Kg/Day	Dewatering	As Manure

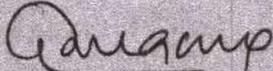
7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
			NA		

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP
11. Project Proponent shall operate Organic waste digester with composting facility or biodigester with composting facility effectively
12. The project proponent shall make provision of charging of electric vehicles in atleast 30 % of total available parking area.
13. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
14. The Project proponent shall submit bank Guarantee of Rs 5.956 Lakhs(0.1 % of Capital Investment). The same shall be forfeited as PP has not obtained revalidation of consent to establish dtd 19.08.2014, thus violated the consent conditions.
15. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2014/CR-11/TC-1 dtd 30.03.2015 for construction project having total plot area of 4245.86 Sqm and total construction BUA of 34196.36 Sqm.

16. The Project Proponent shall comply with the Environmental Clearance obtained vide No SEAC-2014/CR-11/TC-1 dtd 30.03.2015 for construction project having total plot area of 4245.86 Sqm and total construction BUA of 34196.36 Sqm.

For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare (AS),  
Member Secretary

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	TXN2010000415	06/10/2020	Online Payment
2	100000.00	TXN2110001278	14/10/2021	Online Payment

**Copy to:**

- Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai I  
- They are directed to ensure the compliance of the consent conditions.  
- They are directed to obtain and forfeit the bank guarantee of Rs. Rs 5.956 Lakhs from the Project proponent
- Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A) As per your application, you have provided Sewage Treatment Plant (STP) with design capacity of 60 CMD based on MBBR
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.**

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	70.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
NA	NA	NA	0	NA	0 --NA--

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
-------------------------	---------------	------------------------

- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
  - The toilet shall be provided with exhaust system connected to chimney through ducting.
  - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
  - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No.	Consent(C2E/C 2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate(1st Part)	Rs 10 Lakhs	15 Days	Operation & Maintenance of Pollution Control Systems	Continuous	31.01.2023
2	Consent to Operate(1st Part)	Rs 2 Lakhs	15 Days	Towards submission of Board Resolution	Continuous	31.01.2023
3	Consent to Operate(1st Part)	Rs 5.956 Lakhs	15 Days	Towards Compliance of Consent Conditions	Continuous	31.01.2023

<b>Consent</b>						
Sr. No.	(C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.

# Existing BG obtained for above purpose if any may be extended for period of validity as above.

#### BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Operate(1st Part)	Rs 5.956 Lakhs	15 Days	Towards Compliance of Consent Conditions	Rs 5.956 Lakhs	violation of consent condition

#### BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

#### SCHEDULE-IV

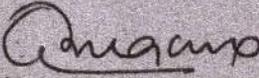
##### General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.

- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.



For and on behalf of the  
Maharashtra Pollution Control Board.

  
(Ashok Shingare IAS),  
Member Secretary

The first of these is the fact that the Government has been
 successful in its policy of maintaining a high level of
 employment. This has been achieved by a combination of
 factors, including a high level of investment in
 infrastructure, a high level of productivity, and a
 high level of savings. The second of these is the fact
 that the Government has been successful in its policy of
 maintaining a high level of inflation. This has been
 achieved by a combination of factors, including a high
 level of investment in infrastructure, a high level of
 productivity, and a high level of savings. The third of
 these is the fact that the Government has been
 successful in its policy of maintaining a high level of
 public services. This has been achieved by a
 combination of factors, including a high level of
 investment in infrastructure, a high level of
 productivity, and a high level of savings.

The first of these is the fact that the Government has
 been successful in its policy of maintaining a high level
 of employment.

The second of these is the fact that the Government has
 been successful in its policy of maintaining a high level
 of inflation.



**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

No. BO/MPCB/CC/Refusal/UAN  
 No.0000133581/CE/2303002240

Date: 28/03/2023

To,  
 M/s. Hilton Infrastructure, CTS No.207,1/207 & 208, Tardeo  
 Division, Ward No.D, 4042-46 & 4039 (D wards) Situated at  
 122-138, Shuklaji Street-Mumbai.



Your Service is Our Duty

**Sub: Refusal of Consent to Operate under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981.**

**Ref:**

1. Your application for grant of Consent to Establish (UAN No. MPCB-CONSENT-0000133581)
2. Minutes of 22nd CC meeting dtd-26.11.2022.
3. SCN for Refusal of Consent dtd-14.12.2022.
4. Minutes of 36th CC Meeting dtd- 20.03.2023

WHEREAS, this office is in receipt of your application for grant of Consent to Establish under section 25 of the Water (Prevention of Control of Pollution) Act, 1974 & under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Hazardous & Other Wastes (Management & Transboundry Movement) Rules, 2016.

AND WHEREAS, Board office has issued Show Cause Notice. vide reference (3) for following non compliances.

1. You have not submitted B.G. imposed in earlier issued consent.
2. You have not obtained re-validation of consent to establish from 19.08.2019 onwards.
3. You have not applied for renewal towards obtained part operate, which was valid up to-30.09.2022 & also not submitted B.G. of Rs.5.956 Lakhs which is to be forfeited.
4. You have not submitted C.A. certificate and balance sheet.

AND WHEREAS, you have failed to submit the reply to issued Show Cause Notice.

In view of above, your application for grant of Consent to Establish is hereby refused under Section 27 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 for the above non-compliances. If you are aggrieved by this order, you may prefer an appeal as per provision in the Water (P&CP) Act 1974 & the Air (P&CP) Act 1981 within 30 day's time from the date of receipt of this letter.



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96258208

**Signed by: Dr. Y.B.Sontakke**  
Joint Director (WPC)  
For and on behalf of  
**Maharashtra Pollution Control Board**  
jdwater@mpcb.gov.in  
2023-03-28 18:09:41 IST

**Copy to:**

1. Regional Officer, MPCB-Mumbai- for information, please.
2. Sub Regional Officer, MPCB-Mumbai I- for information. You shall communicate to the applicant and Initiate Legal Action against PP through Legal Module.





## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Visit Report

#### General Information

**IMIS ID :** 2151000

**Industry Name :** M/s. Hilton Infrastructure

**Address :** 00 , CTS No.207,1/207,208 of Tardeo Div. Ward No. D-4042-46 and 4039 D ward situated at 122-138 shuklaji Street, Tal. Mumbai, Dist. Mumbai city

**Pincode :** 400008

**Category :** Orange (LSI)

**Email :** md@rubberwala.com

**Phone :** 9892078622

**Visit Scheduled On :** 03/10/2025

**Last date of visit :** 10/10/2025

**Visited by :** Dr. Arvind Dhapate(FO-Mumbai I)

#### Visited On

Visited Industry on :03/10/2025

Email Address of Unit :md@rubberwala.com

Telephone Number of Unit :8169275583

#### Siting Criteria

Siting Criteria : No

#### Location

Notified Industrial area : No

Detail : na

Planning Authority : MCGM

#### Visit For

Visit For : Surprise

Applied For : Court Matter

#### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000099386	27-12-2021	30-09-2022	5956	Undertaking

M/s. Hilton Infrastructure

Environment Clearance					
Is EC Applicable : Yes	Is EC Obtained : Yes	EC Detail : Obtained			
Production Details					
Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Construction Project	34196.36	--NA--	0	--NA--	No
Waste Water Management					
Source of water : 1) Surface Surface Detail : NA Authority Permission : MCGM					
<b>Deviation In:</b>					
Water Consumption : No					
Effluent : No					
Sewage : No					
Whether Industrial effluent generated : No					
Whether Domestic effluent generated : Yes					
		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent			55	0
	Actual			55	0
Treatment System					
Industrial			Domestic		
Primary :					
Secondary :			Sewage Treatment Plant		
Tertiary :					
Advanced :					
Domestic Purpose					
a) Generation (in CMD) : 55			STP Capacity : 60		
b) Disposal : CETP					



**JVS sample collection (Water)**

JVS sample collected for Water : No

Detail : not possible to comllect

**Previous JVS Records (Water)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-161224001	BR-0087274	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>

**Air Pollution Aspect**

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							

2) Differential in existing source of emission : No

**JVS sample collection (Air)**

JVS sample collected for Air : No

Detail : NA

**Previous JVS Records (AIR)**

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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**Hazardous Waste Generation**

Difference in exiting waste generation : No

**Non Hazardous Waste Generation**

Difference in exiting waste generation : No

**Any specific Conditions**

	Condition	Compliance
Consent		

**Bank Guarantee**

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
Compliance of C to E conditions	Yes	00	26-11-2024	24-11-2024	0	Not Compiled	4	0	No

## Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
	Record not found.			

## Penal Charges

Penal Charges : No

## DCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : na

## Green Coverage

Green Coverage : No

Detail : no

## Any Specific Observation

Any Specific Observation : 1. Visited to above infra-Project on 03.10.2025. 2. PP has obtained Consent to establish form Board on 19/08/2014 for TPA-4254.86 sqm. & TBUA 34196.36 sqm. which is valid up to 18/08/2019 after that does not revalidate the same. 3. As per Consent to establish PP has submitted BG of Rs. 5/-, 10/- & 2/- Lakhs which are valid up to 18/12/2020 after that does not revalidate the same. 4. PP has obtained EC on 30/03/2015 for TBUA - 34196.36 sqm. & TPA of 4245.86 sqm. 5. PP has obtained revised EC on 22/03/2021 for TPA-4245.86 sqm. & TBUA of 43225.41 sqm. As per revised EC PP has not obtained C to E. 6. During visit it is observed that PP has completed work of rehab building having two wing's as B & C and handed over to tenants. Configuration of the B-building is 2B+G+13 & C-building- 2B+G+9 however PP has completed upto 8th floor as informed by PP. 7. PP has obtained part consent to operate on 27/12/2021 for TBUA of 7249.69 sqm. Valid up to 30/09/2022 after that not applied for renewal of the same. 8. As per part consent to operate PP has not submitted BG of Rs. 10, 2/- Lakhs & Rs. 5.956/- Lakhs. 9. PP has applied for consent to establish vide UAN No. 133581 on 20/08/2022 for TBUA-35957.72 sqm. Which was refused by Board on 28/03/2023. 10. PP has provided STP of 60 CMD with MBBR technology to rehab buildings & OWC for treatment of organic waste however both are not in operation during visit. 11. Generated Sewage connected to MCGM drainage line & wet, dry garbage handed over to MCGM. 12. Not provided solar system, till not provided recreational ground area at site. 13. Provided two underground tank for the storage of rain water however unable to give details of the same. 14. PP has completed construction of sale building. Having two wings A-1 & A-2, having configuration of both wings as 2b + G+ 1 UF + 2nd to 5th podium + 6th to 32 UF. Internal work is ongoing. STP work is in progress. 15. Given possession to 14 no. of shops in sale building area. 16. Unable to collect the untreated sewage sample as it is directly connected to MCGM drainage. 17. PP shall submit architect certificate for completed construction BUA on site. Acknowledge copy of six-monthly EC compliance report. OC of Rehab & sale buildings, details of rainwater harvesting on Priority.

## Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-131224007 Initiated By:Shri. Dattatraya Dasharath Gavali(FO-Mumbai I)	Outward No: Issued By:(-) Issued On:
2	MPCB-LEGAL_ACTIONS-101025032 Initiated By:Dr. Arvind Dhapate(FO-Mumbai I)	Outward No: Issued By:(-) Issued On:

Whether unit complied

Whether unit complied : No





MAHARASHTRA POLLUTION CONTROL BOARD		
Phone :	(022)- 25505928	 Kalpataru Point, 2 <sup>nd</sup> floor, Sion- Matunga Scheme Road No. 8, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400 022
Fax :	(022)- 25505926	
Email :	<a href="mailto:romumbai@mpcb.gov.in">romumbai@mpcb.gov.in</a>	
Visit At :	<a href="http://mpcb.gov.in">http://mpcb.gov.in</a>	

"Your Service is our Duty"

No: MPCB/RO/SO/- 2510200002

Date: - 20/10/2025

To,  
 M/s. Hilton Infrastructure  
 CCTS No.207, 1/207,208 of Tardeo Div.  
 Ward No. D-4042-46 and 4039 D ward,  
 Situated at 122-138, Shuklaji Street, Mumbai 400008.

Sub: Directions under section 33A of the Water (Prevention & Control of Pollution) Act 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act 1981.

- Ref: 1. Consent to establish granted by Board dated 19/08/2014 which was valid up to 18/08/2019.  
 2. Environmental Clearance obtained on 30/03/2015 & revise Environmental Clearance obtained on 22/09/2021.  
 3. Refusal of application for revalidation of consent to establish vide UAN No. 133581 on 28/03/2023.  
 4. Part consent to operate granted on 27/12/2021 which was valid upto 30/09/2022.



AND WHEREAS, it is obligatory on your part to obtain Consent to Establish to your activity u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and U/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 before commissioning of the project and consent to operate before occupation of the building.

AND WHEREAS, The Board official visited your site to verify the compliance and reported as below -

1. After expiry of Bank Guarantee of Rs. 10.00/- Lac + 2.00/- Lac as per Consent to Establish dated 19/08/2014, you have not revalidated the same.
2. Your application for revalidation of Consent to Establish refused by the Board on 28/03/2023, you have not applied / obtained consent there after and carried out construction activity.
3. After expiry of part Consent to Operate dated 27/12/2021, not revalidated are the same.
4. As per part Consent to Operate dated 27/12/2021 you have not submitted BG of Rs. 10.00/- Lac + 2.00/- Lac + 5.956/- Lac i.e. total BG of Rs. 17.956 Lac.

V. B.  
 MUMBAI  
 26/10/2025

MAHARASHTRA

08080

5. During visit to your site on 03/10/2025, sewage treatment plant was not in operation and untreated sewage being disposed in MCGM drainage line.
6. OWC provided for the treatment of organic waste was not in operation.
7. As per environment clearance conditions you have not provide solar system, recreational ground area, rain water harvesting system at site.

**AND WHEREAS**, after examining all the reports and records available with this office, I have concluded that you are knowingly and willfully violating the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981.

Therefore, you are hereby directed to stop your ongoing construction activity forthwith, failing which, the Board will initiate appropriate legal action against you, which please note.

This direction is issued with the approval of a competent authority of the Board.

**FOR & ON THE BEHALF OF MPC BOARD**

*(Signature)*  
(Sujit Dholam)  
Regional Officer, Mumbai

Copy submitted for information to:

- 1) The Member Secretary, MPC Board, Mumbai
- 2) Regional Officer (BMW), MPC Board, Mumbai

Copy to :-

1. The Deputy Chief Engineer (Building and Proposal)- City New Municipal Building, C. S. No. 355/B, Bhagwar Walmiki Chowk, Vidyalavihar Marg, Opp. Hanuman Mandir, Antop Hill, Wadala (East), Mumbai  
([dyche01bpcity.dp@mcgm.gov.in](mailto:dyche01bpcity.dp@mcgm.gov.in)),
2. Assistant Commissioner,  
"D" Ward Municipal Office Building, Jobanputra Compound,  
Nana Chowk, Grant Road (W), Mumbai - 400007. ([ac.d@mcgm.gov.in](mailto:ac.d@mcgm.gov.in))
3. Designated Officer / Ex. Engineer. D Ward, Mumbai.

Mr. Ahire Dileep You are requested not to issue Commencement certificate/Occupancy Certificate (OC) for the said construction project and issue stop work for on going construction activity and submit action taken report.

Copy to Sub-Regional Officer (Mumbai-I), M.P.C. Board. - He is directed to serve copy of direction to industry & concern, take necessary follow-up towards compliance of the direction & submit Action taken report.

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मनिष वॉल्ट  
सहायक आयुक्त  
D word.

बृहन्मुंबई महानगरपालिका	
सहाय्यक आयुक्त डी विभाग	
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